

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM : NAGALAND : MIZORAM AND ARUNACHAL PRADESH)

**N O T I F I C A T I O N**

Dated- Guwahati, the 17<sup>th</sup> September, 2019

**No.HC.VII-100 (Pt.-VII)/2010/5474/A** : Hon'ble the High Court has been pleased to nominate the following Judicial Officers to participate in the programmes shown against their name, scheduled to be held at the National Judicial Academy, Bhopal, in the following manner –

Sl. No.	Prog. No.	Prog. Date	Name of the Programme	Nominations
1.	P-1172	04.10.2019 – 06.10.2019	Refresher Course for NDPS Courts	1. Smti Lucy Lalrinthari, Judge, Special Court, NDPS Act., Aizawl (Mizoram)  2. Smti Mezivolu T. Therieh, District and Sessions Judge, Phek (Nagaland)
2.	P-1187	08.11.2019 – 10.11.2019	Seminar for Principal District and Sessions Judges on Constitutional and Administrative Law	1. Shri Aparesh Chakravarty, District and Sessions Judge, Kamrup (M), Guwahati (Assam)  2. Smti Indira Barman, District and Sessions Judge, Sonitpur, Tezpur (Assam)
3.	P-1188	15.11.2019 - 17.11.2019	Workshop for Additional District Judges	1. Smti Rubina Sarmah, Addl. District and Sessions Judge, No.5 Kamrup (M), Guwahati (Assam)  2. Smti Angjeeta Mahanta, Additional District and Sessions Judge, Fast Track Court, Cachar, Silchar (Assam)
4.	P-1189	15.11.2019 - 21.11.2019	Orientation Programme for Junior Division Judges	1. Shri Diganta Goswami, Munsiff No.1, Dibrugarh (Assam)  2. Smti Fariha Faridi, Judicial Magistrate, 1 <sup>st</sup> Class, Darrang, Mangaldoi (Assam)

5.	P-1190	22.11.2019 - 24.11.2019	Workshop on Negotiable Instrument Act, 1881	1. Smti Priyanka Hazarika Nair, Sub- Divisional Judicial Magistrate (M), Biswanath Chariali, Sonitpur (Assam)  2. Smti Sutapa Bhusan, Sub- Divisional Judicial Magistrate (M), Titabar, Jorhat (Assam)
6.	P-1191	23.11.2019 - 24.11.2019	Orientation Programme on Cases Concerning Persons Residing Abroad	1. Smti R. Vanlalchami, Judge, Fast Track Court, Saiha with addl. Charge of Addl. District and Sessions Judge, Lunglei (Mizoram)  2. Smti Poli Kataki, Additional District and Sessions Judge, Jorhat (Assam)

The Officers are to attend their respective programme accordingly.

By order,  
Sd/- Dhrupad Kashyap Das  
Registrar (Judicial)  
Gauhati High Court, Guwahati

Memo No. HC.VII-100 (Pt.-VII)/2010/5475 - 5503/A dated 17.09.2019

Copy forwarded for information and necessary action to:

1. The Director, National Judicial Academy, Bhopal.
2. The Director, Judicial Academy, Assam.
3. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
4. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl, Mizoram.
5. The Secretary to the Govt. of Nagaland, Justice & Law Department, Kohima.
6. The Principal Accountant General (A&E), Assam, Beltola, Guwahati, for information and necessary action.

The Officers are placed on deputation for the programmes on condition that (a) the Officers will be treated as on duty during the training period, (b) they will be entitled to T.A. & D.A. as admissible under the Rules.

7. The Accountant General (A&E), Mizoram, Aizawl / Nagaland, Kohima, for information and necessary action.

The Officer(s) is / are placed on deputation for the programme on condition that (a) the Officer(s) will be treated as on duty during the training period, (b) He / she will be entitled to TA and DA as admissible under the Rules.

8. The Registrar (Vigilance / Admn.), Gauhati High Court, Guwahati.

9. The Registrar-cum- Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
10. The Registrar, Gauhati High Court, Aizawl Bench, Aizawl / Kohima Bench, Kohima. **He / she is requested to inform the nominated officer(s) of his / her State accordingly.**
11. The District & Sessions Judge, Kamrup (M), Guwahati / Sonitpur, Tezpur / Cachar, Silchar / Dibrugarh / Darrang, Mangaldoi / Jorhat. **He / she is requested to inform the nominated officer(s) of his / her District accordingly.**
12. The District & Sessions Judge, Aizawl / Lunglei.
13. The District and Sessions Judge, Phek.
14. Shri Aparesh Chakravarty, District and Sessions Judge, Kamrup (M), Guwahati
15. Smti Indira Barman, District and Sessions Judge, Sonitpur, Tezpur
16. Smti Lucy Lalrinthari, Judge, Special Court, NDPS Act., Aizawl
17. Smti Mezivolu T. Therieh, District and Sessions Judge, Phek
18. Smti R. Vanlalchami, Judge, Fast Track Court, Saiha with addl. Charge of Addl. District and Sessions Judge, Lunglei
19. Smti Rubina Sarmah, Addl. District and Sessions Judge, No.5 Kamrup (M), Guwahati
20. Smti Poli Katak, Additional District and Sessions Judge, Jorhat
21. Smti Angjeeta Mahanta, Additional District and Sessions Judge, Fast Track Court, Cachar, Silchar
22. Smti Priyanka Hazarika Nair, Sub-Divisional Judicial Magistrate (M), Biswanath Chariali
23. Smti Sutapa Bhusan, Sub-Divisional Judicial Magistrate (M), Titabar
24. Shri Diganta Goswami, Munsiff No.1, Dibrugarh
25. Smti Fariha Faridi, Judicial Magistrate, 1<sup>st</sup> Class, Darrang, Mangaldoi

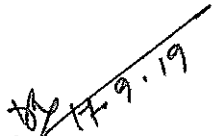
**The nominated participants above are requested to furnish their full name, designation, postal address including official and residential address, telephone numbers, fax and e-mail, etc. to the Registrar, NJA, Bhopal directly for convenience (NJA Fax No. 0755-2696904, e-mail: [liaisonoffice@nja.gov.in](mailto:liaisonoffice@nja.gov.in), website: [www.nja.gov.in](http://www.nja.gov.in)). They are requested to intimate their travel plans in writing to the NJA, Bhopal well in advance (at least 3 days) to enable the Academy to provide transport facility from the airport / railway station. They are also requested to deposit one-time Registration Fee [(Rs.1000/-+GST @ 18%) = Rs. 1180/-] and boarding and lodging charges [(Rs. 2500/- + GST @ 18%)= Rs. 2950/- per day per participant]. **PARTICIPANTS ARE REQUESTED NOT TO BRING WITH HIM / HER SPOUSE AND CHILDREN AS THE NJA DOES NOT HAVE FACILITIES FOR TAKING CARE OF FAMILY OF NOMINATED JUDGE / OFFICERS AND ALSO LIMITED ROOMS ARE AVAILABLE FOR PARALLEL TRAINING PROGRAMMES AT THE ACADEMY.** Nominated participants are also requested to obtain the details of Joining Instructions from the NJA website. The nominated participants will inform the Hon'ble High Court about their departure for NJA Programmes and rejoining to normal duty after completion of the Programme alongwith a report indicating the subjects on which he/she has undergone training, with a brief note thereon.**


They are to mention in the report about the suggestions and ideas generated in the respective programme that can be effectively used in their respective State/Court and how this can be achieved and what are the drawbacks that they feel exists in their State or Court and how these can be remedied, on the basis of the inputs received in the respective programme.

**The nominated participants are also requested to carry their officially allotted Laptop with them while attending the programme.**

26. The Joint Registrar (Judl. / PM & P), Gauhati High Court, Guwahati.
27. The Joint Registrar, Protocol, Gauhati High Court, Guwahati.
28. The Project Manager, Gauhati High Court, Guwahati. *He is requested to upload the Notification in the official web site of Gauhati High Court immediately.*
29. CA to the Registrar General, Gauhati High Court, Guwahati.

(THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY.)

  
**Registrar (Judicial)**

  
17.09.19